

Constitution read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President in relation to the State of Kerala. [Placed in Library. See No. LT-7264/66].

(3) A copy of the second Annual Report of the Central Vigilance Commission for the year 1965-66 together with a Memorandum explaining the reasons for non-acceptance by the Government of Commission's advice. [Placed in Library. See No. LT-7265-66].

(4) A copy each of two 'Declarations of Exemption' dated the 15th September, 1966, under section 6 of the Registration of Foreigners Act, 1939. [Placed in Library. See No. LT-7266/66].

Shri Hari Vishnu Kamath (Hoshangabad): Sir, on a point of clarification and information. In item 6, under sub-item (3), a copy of the second Annual Report of the Central Vigilance Commission has been laid on the Table today. You are well aware, and the House is also well aware that discussion on the first annual report of the Vigilance Commission which was taken up last November is still hanging fire. Now, the second report has come. The first one has not been fully discussed so far. What is the Government's plan? Let us know what they plan to do. The Minister is here.

Mr. Speaker: Order, order. That does not arise here now. Let us wait.

13.07 hrs.

PUBLIC ACCOUNTS COMMITTEE
FIFTY-NINTH REPORT

Shri Morarka (Jhunjhunu): I beg to present the Fifty-ninth Report of the Public Accounts Committee on Appropriation Accounts (Civil), 1964-65 and Audit Report (Civil), 1966 relating to the Ministries of Education,

Food, Agriculture, Community Development and Co-operation, Industry and Department of Social Welfare (Formerly Department of Social Security).

13.08 hrs.

REPRESENTATION OF THE PEOPLE
(AMENDMENT) BILL AND CONSTITUTION
(TWENTY-FIRST AMENDMENT) BILL—Contd.

Mr. speaker: The House will now take up further consideration of the following motions moved by Shri G. S. Pathak on the 8th November, 1966, namely:—

"That the Bill further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951, as reported by the Joint Committee, be taken into consideration."

and

"That the Bill further to amend the Constitution of India, be taken into consideration."

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): On the Constitution (Amendment) Bill, I would like to know when the voting will take place.

Mr. Speaker: We had five hours for both these Bills; they have been moved separately, but they are being discussed together. First, we shall have to take a decision on the Representation of the People (Amendment) Bill, and then, if it is passed, afterwards, we will have the vote on that. There are four hours and 50 minutes left. Only 10 minutes had been taken.

Shri Hari Vishnu Kamath (Hoshangabad): You will have to extend the time.

Mr. Speaker: I was going to enquire how much time they would like to have for general discussion

Shri Hari Vishnu Kamath: We have got so many amendments. We want